

(a) the number of Income tax cases pending before the Appellate Tribunals all over the country, state-wise; and

(b) the steps Government have taken to clear them?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): (a). The number of Income-tax cases pending before the Income-tax Appellate Tribunal as on 1st October, 1974 is as under:

STATE/UNION TERRITORY	No. of cases pending on 1-10-74
1. Andhra Pradesh	4839
2. Assam	1310
3. Bihar	3414
4. Gujarat	4980
5. Haryana	930
6. Himachal Pradesh	18
7. Jammu & Kashmir	224
8. Kerala	1251
9. Maharashtra	10950
10. Madhya Pradesh	2090
11. Manipur	68
12. Meghalaya	53
13. Karnataka	1733
14. Nagaland	52
15. Orissa	516
16. Punjab	1966
17. Rajasthan	2609
18. Tamil Nadu	8526
19. Tripura	22
20. Uttar Pradesh	7415
21. West Bengal	8166

STATE/UNION TERRITORY	No. of cases pending on 1-10-74
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Union Territories :

1. Andaman & Nicobar Islands	3
2. Chandigarh	111
3. Delhi	5386
4. Goa, Daman & Diu	680
5. Pondicherry	9

67,321

(b) The President of the Income-tax Appellate Tribunal has directed all concerned to give top priority to the disposal of old cases as well as to the disposal of cases where the amount involved is less than Rs. 40,000/-.

Supply of diesel to farmers at concessional rates

329. SHRI R. R. SHARMA:

SHRI MADHAVRAO

SCINDIA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state whether there is a scheme to supply diesel to farmers at concessional rates and if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): No, Sir.

Rebate on petrol/diesel used in Government Vehicle

330. SHRI R. R. SHARMA:

SHRI MADHAVRAO

SCINDIA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state the extent of rebate on each litre of petrol/diesel used to be allowed upto